

ITEM NO.39

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 4645/2018  
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 03-08-2017  
IN BA NO. 313/2017 PASSED BY THE HIGH COURT OF JUDICATURE AT  
BOMBAY)

DEVENDRA BABURAO JAGTAP

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA

RESPONDENT(S)

Date : 30-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Pradeep Chowdhary, Adv.  
Mr. Vikrant Chowdhary, Adv.  
Mr. Rahul Dadwal, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Ms. Deepa M. Kulkarni, Adv.  
Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The affidavit filed by the State of Maharashtra pursuant to the order of this Court dated 16<sup>th</sup> July, 2018 indicates that there are as many as ten (10) different cases against the accused petitioner.

Viewed in the aforesaid context the statement made by the petitioner in the Special Leave Petition that he does not have any any past/previous criminal record appears to be false and misleading.

It is on the aforesaid sole basis that we decline to entertain the present Special Leave Petition any further. It is accordingly dismissed.

Learned counsel for the petitioner submits that the father of the petitioner is seriously ill. If that is so, it will be open for the petitioner to file an application before the High Court for temporary bail/release which application as and when filed will be considered by the High Court in accordance with law.

The Special Leave Petition is disposed of in the above terms.

[VINOD LAKHINA]  
AR-cum-PS

[ASHA SONI]  
BRANCH OFFICER